OFFER OPENING PUBLIC ANNOUNCEMENT

S. V. TRADING & AGENCIES LIMITED

("SVTL" or "Target Company")

a company incorporated under the Companies Act, 1956 having its registered office at
1076, Dr. E. Moses Road, Worli, Mumbai 400018, Tel No: 022-24964656, Fax No: 022-24963055 and
Email: sanjayjain@ocl-india.com.

This Advertisement is being issued by Intensive Fiscal Services Pvt. Ltd. (hereinafter referred to as "Manager to the Offer") on behalf of Manoharbhai P. Joshi and Gopal Lal Paliwal (hereinafter referred to as "Acquirers") pursuant to Regulation 18 (7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 (hereinafter referred to as "SEBI (SAST) Regulations, 2011" or "Regulations") in respect of the open offer to acquire up to 26,000 fully paid up equity shares of S. V. Trading & Agencies Limited constituting 26.00% of the total paid up equity share capital/voting rights of the Target Company. The Detailed Public Statement (DPS) with respect to the aforementioned offer was made on June 13, 2013 in The Financial Express (English-All Editions), Jansatta (Hindi-All Editions) & Mumbai Lakshadeep (Marathi-Mumbai Edition).

1. The offer is being made at a price of ₹ 12/- (Rupees Twelve Only) per fully paid up equity share of ₹ 10/- each payable in cash.
2. A Committee of Independent Directors (hereinafter referred to as "IDC") of the Target Company recommends acceptance of the open offer price of ₹ 12/- per fully paid up equity shares is fair and reasonable based on the following reasons:
   a. Mr. Anil Sanklecha, Proprietor of Anil Sanklecha & co. Chartered Accountants vide Certificate dated July 05, 2013 has applied the valuation methodology prescribed by the Honorable Supreme Court of India in the case of Hindustan Lever Employees Union vs. Hindustan Lever Limited, 1995 (83 Com. Case 30). Considering aforesaid valuation methodology, the Value of shares as per Net Assets Method (NAV) comes to ₹ (460.52)/-, as per Price Earning Capitalization Method is ₹ (20.38)/- and as per Market Value Method is NIL (as shares are infrequently traded). Thus the fair value of an equity share is negative as Book Value per share & Earning per share for the year ending March 31, 2013 is negative. Therefore, the Offer Price of ₹ 12/- (Rupees Twelve only) per share is justified.
   b. The Offer price also appears to be reasonable considering that there is no major business activities in the company.
   c. The equity shares of the Target Company are not frequently traded within the meaning of explanation provided in Regulation 2(j) of SEBI (SAST) Regulations, 2011.
   d. Looking to the past trend, it is being observed that trading by general public is limited which restraints exit to investor to the market. This Open offer will provide an exit opportunity to the existing investors / shareholders.
   e. The offer price of ₹ 12/- per fully paid up equity share offered by the Acquirers is higher by 20% over the price paid to outgoing promoters who sold their holdings via SPA at ₹ 10/- per fully paid up equity share.

   The recommendation of IDC was published on August 14, 2013 in the same newspapers where Detailed Public Statement was published.
3. There has been no Competitive bid to this offer.
4. The Letter of offer had been sent to all the shareholders of the Target Company on August 12, 2013.
5. Please note that a copy of the Letter of Offer (including Form of Acceptance cum acknowledgement) will also be available on SEBI's website (http://www.sebi.gov.in) during the offer period and shareholders can also apply by downloading such forms from the website. Further, in case of non-receipt/non-availability of the form of acceptance, the application can be made on plain paper along with the following details:
   a. In case of physical shares: Name(s) & Address(es) of the First Holder or Joint Holder(s) if any, Number of Shares held, Number of Shares offered, Distinctive Numbers, Folio Number, Original share Certificate(s), Valid share transfer form(s). In case of unregistered shareholders, along with the above document, Broker contract note would also be required & details of the Acquirers to be kept blank, failing which; the same will be invalid under the Offer.
   b. In Case of Dematerialized Shares: Name, Address, Number of Equity shares held, Number of Equity shares tendered, DP Name, DP ID, Beneficiary Account no. and a photocopy or counterfoil of the delivery instructions in "Off-Market" mode duly acknowledged by the DP in favour of Special Depository Account:

   A special depository account has been opened, details thereof are as under:

Depository Name	Central Depository Services (India) Limited
DP Name	Sunteck Wealthmax Capital Private Limited
Account Name	S V Trading & Agencies Ltd - Open Offer - Operated by - System Support Services
DP ID Number	12036300
Beneficiary Account Number	00062238

   Shareholders having their beneficiary account with National Securities Depository Limited (NSDL) have to use Inter depository delivery instruction slip for the purpose of crediting their shares in favour of the Special Depository Account with CDSL.
6. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, 2011, the Draft Letter of Offer was submitted to SEBI on June 20, 2013. The final observation was received in terms of Regulation 16(4) of the SEBI (SAST) Regulations from SEBI vide its letter No. CFD/DCR/OW/18860/2013 dated July 31, 2013. There have been no major/substantial changes that have been made under Letter of Offer except for revision in Open offer price from ₹ 10/- per equity share to ₹ 12/- per equity share.
7. The material changes from the date of the PA/DPS are:
   a) Open offer price has been revised from ₹ 10/- per equity share to ₹ 12/- per equity share.
   b) An additional amount of ₹ 52,000/- has been deposited in escrow account due to revision in Offer Price. Thus 100% of the total consideration i.e ₹ 3,12,000 payable in the Open offer has been deposited in the escrow account.
8. Schedule of Activities

Activity	Date	Day
Date of Public Announcement	June 06, 2013	Thursday
Date of Detailed Public Statement	June 13, 2013	Thursday
Identified Date	August 02, 2013	Friday
Last date for a Competitive Bid	July 04, 2013	Thursday
Date on which Letter of Offer was dispatched to the Shareholders	August 12, 2013	Monday
Date of opening of the Tendering Period	August 20, 2013	Tuesday
Date of closing of the Tendering Period	September 02, 2013	Monday
Date by which the acceptance/rejection would be intimated and the corresponding payment for the acquired shares and/or share certificate for the rejected shares will be dispatched	September 17, 2013	Tuesday
Date by which the underlying transaction which triggered open offer will be completed	Latest by Five months from the completion of all the formalities relating to the Open Offer including filing of Final report by Merchant Banker to SEBI as per Regulation 27(7) of SEBI (SAST) Regulations, 2011.	

Issued by Manager to the Offer on behalf of the Acquirers:

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INTENSIVE FISCAL SERVICES PRIVATE LIMITED

Contact Person: Rishabh Jain/Nikesh Jain

914, 9th floor, Raheja Chamber,Nariman Point, Mumbai - 400 021.

Tel.: 022-22870443/44/45; Fax: 022-22870446; E-mail: rishabh@intensivefiscal.com

Date : August 17, 2013

Place : Mumbai

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Size: 12 (w) x 28 (h)